

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP 38/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2020**

Name of the Company: Chandrakant Laxmanbhai Kaklotkar

V/s

Chiccem Healthcare Pvt Ltd

Section 73(4) of Co.act,2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

1.
2.

ORDER

(Through Video Conferencing)

None present for the petitioner.

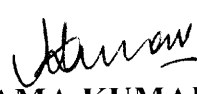
Mr. Nawed Anwar, one of the directors of the respondent company, is present and requesting time to file reply.

The prayer is allowed.

Three weeks' time is granted to file reply, by serving an advance copy to other side.

List the matter on 01.02.2021


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 11th day of December, 2020.